

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-105
IB-902/ND/2020
New Petition

IN THE MATTER OF:

HIGH GROUND ENTERPRISE LIMITED

Vs.

HYDERABAD TRADE EXPOCENTRE PRIVATE LIMITED

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 24.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Shantanu

For the Respondent :

ORDER

In course of hearing, it has come to our notice that the tracking report has not enclosed with this application and the last date of invoice is of 31.03.2016, whereas the present application is filed on 03.03.2020, therefore, in view of Article 137 of the Limitation Act, the present application is barred by limitation but the contention of the petitioner is that after last date of invoice some payment was made that can be treated as acknowledgement of debt, so, the petitioner is well-advised to substantiate their submissions by producing any decision on this, on the next date of hearing.

List the case on 01.10.2020.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)